

# Preserve slain Maoist's body till tomorrow: High Court

Mallaiah was one of the seven members of CPI (Maoist) killed in exchange of fire with police in Eturunagaram of Mulugu district on Sunday; 'injuries on body suggest that he was tortured'

**Marri Ramu**  
HYDERABAD

**D**eclining to grant re-post-mortem examination of the body of Mallaiah, one of the seven members of CPI (Maoist) killed in exchange of fire with police at Eturunagaram of Mulugu district, Justice B. Vijaysen Reddy of Telangana High Court ordered preservation of the body till Thursday.

The judge, hearing the writ petition for the second consecutive day filed by Mallaiah's wife Ilamma seeking registration of murder case over the police encounter, said the police can hand over bodies of the other six persons to their respective families.

The judge also directed the police to furnish a note on the procedures the pol-

ice had complied with while conducting autopsy of the bodies. The petitioner's counsel D. Suresh Kumar repeatedly insisted on autopsy of Mallaiah's body, claiming that his wife Ilamma had noticed some injuries on the body.

Those injuries suggested that he was tortured and not all injuries were inflicted by bullets. While Government Pleader Mahesh Raje maintained that Ilamma was permitted to see her husband's body, Mr. Suresh Kumar said she was not present at the time of inquest which was mandatory.

The petitioner's counsel asked why the police were not willing to shift Mallaiah's body to MGM Hospital in Warangal.

The GP for Home reiterated that there would be law and order problems if

the body was taken to Warangal. What was the need to shift the body to Warangal when the police had followed all the guidelines prescribed by the National Human Rights Commission and got the PME of all bodies video-graphed, he asked.

## 'Hurried manner'

Reading out the report furnished by the police, the judge asked the petitioner's counsel what more he wanted when eight qualified forensic doctors had gone to Eturunagaram to conduct the autopsy. But the petitioner's counsel said that his client had doubts over the hurried manner in which the autopsy was conducted and the nature of injuries suffered by Mallaiah.

Another counsel appearing for the petitioner

told the bench that the police had violated the procedures by getting the inquest done by an executive magistrate instead of a judicial magistrate.

He also informed the bench that no law and order issues surfaced, as was being claimed by the GP for Home, when body of CPI (Maoist) Central Committee member Nalla Adi Reddy was shifted to Warangal after he was killed in a police encounter at Koyyuru in undivided Karimnagar district 25 years ago.

The judge said the issue of the inquest to be conducted only by the judicial magistrate will be examined at a later stage. The main issue presently was whether to conduct the PME examination again and ascertain precise causes of the death of the slain Maoist.

# Preserve body of Naxal slain in T encounter till Dec 5: HC

## Give Bodies Of Other Naxals To Their Kin: Court

**Pinto Deepak**  
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**Hyderabad:** Telangana high court on Tuesday directed police to preserve the body of Mallaiah, one of the seven Maoists, who were killed in an alleged encounter at Eturnagaram, till Dec 5.

The court also ordered that bodies of six other Maoists be handed over to their family members upon their request. Justice B Vijaysen Reddy gave this direction after hearing a lunch motion moved by Kalavala Ilamma, wife of Mallaiah.

The judge also directed the govt pleader for home department to file a short note furnishing details on the post-

<h3>WIFE SEEKS ACTION FOR 'MURDER'</h3>	
<ul style="list-style-type: none"> <li>• Post-mortem of dead Maoists performed by doctors at Area Hospital, Eturnagaram</li> <li>• Petitioner Ilamma, Maoist Mallaiah's wife, was allowed to see her husband's body</li> </ul>	
<ul style="list-style-type: none"> <li>• Ilamma's counsel disputed limited viewing time &amp; 'identified' 11 injuries on body</li> <li>• Said Maoists were in police custody before being killed</li> </ul>	<ul style="list-style-type: none"> <li>• Petitioner requested judicial magistrate's presence during inquest</li> <li>• She sought nod to be part of inquest &amp; sought legal action for murder</li> </ul>

mortem examination and the procedures followed while conducting the inquest. The hearing was adjourned to Thursday.

During the hearing on Tuesday, Mahesh Raje, govt pleader, informed the court that the post-mortem of the slain was done at the area hospital in Eturnagaram on Monday by adhering to the orders of the high court. "A team of

eight doctors, comprising forensic science experts, conducted the PME and the PME report is awaited. Ilamma was allowed to see the body of her deceased husband," he said.

The judge said that Ilamma's plea was granted and that the bodies of the deceased Maoists should be handed over to their family members as per procedure.

However, Ilamma's coun-

sel Suresh Kumar said police permitted Ilamma to see her husband's body only for 5-10 minutes, during which time she identified 11 injuries on his body. "We want the inquest to be done on Mallaiah's body in the presence of a jurisdictional judicial magistrate since it was done in the presence of an executive magistrate," he said.

Suresh Kumar also contended that the death of the seven Maoists was a custodial death, as they were held captive by police and later gunned down. He reiterated that the inquest should be done in the presence of a judicial magistrate as per NHRC guidelines.

Ilamma earlier filed a writ petition seeking directions to the director general of police and Mulugu district superintendent of police to register the alleged police encounter under section 103 (murder) of BNS. She also sought records pertaining to the encounter.

## मारपीट मामले में कार्रवाई नहीं होने पर मानवाधिकार आयोग से की शिकायत

गढ़वा | सदर थाने के बायें गांव निवासी राजेश राम की पत्नी गुड्डी देवी ने राष्ट्रीय मानवाधिकार आयोग नई दिल्ली को आवेदन भेजकर गढ़वा थाना में प्राथमिकी दर्ज नहीं करने की शिकायत की है। उन्होंने आवेदन में उल्लेख किया है कि 11 अक्टूबर की सुबह सात बजे गोतनी प्रमिला देवी पति रंजन राम और विजय राम पिता दशरथ राम ने मेरे साथ मारपीट की। विजय राम ने चाकू से वार कर हथेली जखमी कर दिया। वहीं उक्त लोगों द्वारा लाठी से मारकर हाथ तोड़ दिया गया। उन्होंने यह भी उल्लेख किया है कि जब घटना की सूचना घायलावस्था में ही थाना पहुंच कर दी। बावजूद किसी प्रकार की कार्रवाई पुलिस प्रशासन की ओर से नहीं की गई। मैंने अपना इलाज सदर अस्पताल में कराई। पुनः 23 अक्टूबर को थाना पहुंच कर कार्रवाई के लिए आवेदन दिया।



जिसकी रिसीविंग भी मेरे पास है। उन्होंने आवेदन में उल्लेख किया है कि इस प्रकार से थाना प्रभारी द्वारा संविधान में दिए गए अधिकार का हनन किया गया। उन्होंने आयोग से इस मामले में कार्रवाई करने की गुहार लगाई है। पीड़िता ने आवेदन की प्रति पुलिस महानिरीक्षक झारखंड, डीआईजी पलामू, एसपी गढ़वा को भी दी है।

गढ़वा थाना प्रभारी बृज कुमार ने बताया कि उक्त महिला का आवेदन थाना में लिया गया है। अगर वह आवेदन नहीं लेने की बात करती है तो वह गलत है। आवेदन के बाद हम लोग प्राथमिक दर्ज करते हुए उक्त महिला को संपर्क करने का प्रयास कर रहे हैं। अफसर उनके घर भी गए लेकिन उससे संपर्क नहीं हो पा रहा है। महिला से फोन के माध्यम से संपर्क भी हुआ। उसे मामला जानने के लिए थाना बुलाया जा रहा है। बावजूद महिला थाना नहीं आ रही है। ऐसे में कार्रवाई करने में परेशानी हो रही है।

## मांग की गई • प्रदीप ठाकुर और मो. बिलट दर्जी अंग्रेजों की गोली से शहीद हुए थे शहीदों और उनके परिजनों के हित में राष्ट्रीय मानवाधिकार आयोग में केस दायर किया

भास्कर न्यूज|दरभंगा

देश के आजादी के लिए अपनी जान कुर्बान करने वाले दरभंगा के शहीदों और उनके परिजनों के हित में समाजसेवी केशव ठाकुर ने राष्ट्रीय मानवाधिकार आयोग में केस दायर किया है। आवेदन में जिक्र किया है कि सरकार और सरकारी अधिकारी बिहार के शहीदों के यादों और शहीद स्थलों के संरक्षण एवं विकास एवं शहीदों के परिजनों के प्रति संवेदनशील नहीं हैं। शहीदों के परिजनों और दरभंगा के शहीद स्थलों के विकास व संवर्द्धन को लेकर सरकार की ओर से आज तक कोई ठोस योजना नहीं बनाई गई। जिसके कारण शहीदों के परिजन आज भी दयनीय स्थिति में जिंदगी जीने को मजबूर हैं। सरकार दावा



प्रदीप ठाकुर और बिलट दर्जी की प्रतिमा।

करती है कि शहीदों और उनके परिजनों के लिए कई योजना बनाई गई है और शहीदों के परिजनों को उसका लाभ मिल रहा है। महात्मा गांधी के आवाह्न पर हुई अगस्त क्रांति के दौरान दरभंगा जिला, जाले प्रखंड के रतनपुर पंचायत में 18 अगस्त 1942 को अंग्रेजों के साथ ग्रामीणों का जबर्दस्त संघर्ष हुआ था। इसमें प्रदीप ठाकुर और मो. बिलट

दर्जी अंग्रेजों की गोली से शहीद हुए। कप्पल कुमार को गोली लगी थी। गोली लगने से बहादुर ठाकुर का बायां हाथ कट कर जमीन पर गिर गया था। दर्जनों लोग जखमी हुए थे। वहीं, 18 अगस्त 1942 को अंग्रेजों से हुई भिड़ंत के दौरान शहीद हुए प्रदीप ठाकुर और मो. बिलट दर्जी के परिवार की आज तक किसी ने सुधि तक नहीं ली।

## Delhi HC grants interim protection to activist Nadeem Khan

<https://www.thenewsminute.com/news/delhi-hc-grants-interim-protection-to-activist-nadeem-khan>

The APCR, which focuses on civil liberties, had set up stalls at the exhibition to provide information on legal aid for hate crime victims, Supreme Court judgments, and government policies on communal issues.

Written by: TNM Staff Published on: 03 Dec 2024, 1:22 pm

The Delhi High Court on Tuesday, December 3 granted interim protection from arrest to Nadeem Khan, a human rights activist and National Secretary of the Association for Protection of Civil Rights (APCR). Nadeem was booked by the Delhi Police under charges of promoting enmity and criminal conspiracy for a community exhibition held in Hyderabad.

The APCR, which focuses on civil liberties, had set up stalls at the exhibition to provide information on legal aid for hate crime victims, Supreme Court judgments, and government policies on communal issues. Materials displayed included pamphlets on arrest procedures, **NHRC** complaints, and a list of hate-inciting social media handles. Videos at the stalls also showcased speeches by political leaders, including Prime Minister Narendra Modi and Union Home Minister Amit Shah. One such video highlighted Shah's remarks during the 2020 Delhi elections, which referenced Shaheen Bagh protests.

Justice Jasmeet Singh, who presided over the matter, directed that Nadeem shall not be arrested until the next hearing on Friday, December 6. However, Nadeem is required to join the investigation and refrain from leaving Delhi without permission from the investigating officer, Live Law reported.

The FIR, filed under Sections 196, 353(2), and 61 of the Bharatiya Nagarik Suraksha Sanhita, alleges that the video titled "Records of Hindustan in Modi Sarkar" was uploaded by a YouTube channel "Akram Official 50." The footage purportedly showed a person, identified as Nadeem, gesturing towards a banner while referencing victims of hate crimes, such as Akhlaq, Rohith Vemula, and Pehlu Khan, as well as the 2020 Shaheen Bagh protests and Delhi riots. The Delhi Police claims that the exhibition, organized by Jamaat-e-Islami as part of its National Members Conclave in Hyderabad, portrayed a particular community as victims, inciting enmity and unrest.

During the hearing, Senior Advocate Kapil Sibal argued that the FIR lacked any cognizable offense and was based solely on conjectures without foundational facts. He contended that the allegations were an overreach, as there was no evidence to support

claims of incitement or violence. On the other hand, the Delhi Police maintained that there was sufficient material to demonstrate Nadeem's involvement in creating unrest, adding that evidence would be presented in the next hearing.

Justice Singh questioned the allegations, remarking that the harmony of the nation is not so fragile as to be disrupted by an exhibition or a speech. "We are in a democratic country where Article 19(1)(a) protects freedom of speech and expression," the court observed.

"Please understand, we are in a democratic country. The harmony of our nation is not so fragile. It is not so fragile that merely one exhibition, merely someone shouting, it cannot be. Consider people as intelligent...You repose very little faith in the common man. Common man is intelligent. Common man isn't so fragile that merely one exhibition will..." LiveLaw reported the court saying.

The Delhi police had attempted to arrest Nadeem from his brother's house in Bengaluru without a warrant. The police alleged that Nadeem had called several individuals, including lawyers, to resist arrest. Justice Singh dismissed the claim, observing that calling for support during an arrest is a common human reaction.

## HC orders that slain Maoist's body be preserved till Thursday, re-autopsy to be decided later

<https://www.thehindu.com/news/national/tehrangana/hc-orders-that-slain-maoists-body-be-preserved-till-thursday-re-autopsy-to-be-decided-later/article68942511.ece>

Published - December 03, 2024 07:07 pm IST – HYDERABAD Marri Ramu

Declining to grant re-post-mortem examination of the body of Mallaiah, one of the seven members of CPI (Maoist) killed in exchange of fire with police at Eturunagaram of Mulugu district, Justice B. Vijaysen Reddy of Telangana High Court ordered preservation of the body till Thursday.

The judge, hearing the writ petition for the second consecutive day filed by Mallaiah's wife Iamma seeking registration of murder case over the police encounter, said the police can hand over bodies of the other six persons to their respective families. The judge also directed the police to furnish a note on the procedures the police had complied with while conducting autopsy of the bodies.

The petitioner's counsel D. Suresh Kumar repeatedly insisted on autopsy of Mallaiah's body, claiming that his wife Iamma had noticed some injuries on the body. Those injuries suggested that he was tortured and not all injuries were inflicted by bullets. While Government Pleader Mahesh Raje maintained that Iamma was permitted to see her husband's body, Mr. Suresh Kumar said she was not present at the time of inquest which was mandatory.

The petitioner's counsel asked why the police were not willing to shift Mallaiah's body to MGM Hospital in Warangal. The GP for Home reiterated that there would be law and order problems if the body was taken to Warangal. What was the need to shift the body to Warangal when the police had followed all the guidelines prescribed by the **National Human Rights Commission** and got the PME of all bodies video-graphed, he asked.

Reading out the report furnished by the police, the judge asked the petitioner's counsel what more he wanted when eight qualified forensic doctors had gone to Eturunagaram to conduct the autopsy. But the petitioner's counsel said that his client had doubts over the hurried manner in which the autopsy was conducted and the nature of injuries suffered by Mallaiah.

Another counsel appearing for the petitioner told the bench that the police had violated the procedures by getting the inquest done by an executive magistrate instead of a judicial magistrate. He also informed the bench that no law and order issues surfaced, as was being claimed by the GP for Home, when body of CPI (Maoist) Central

Committee member Nalla Adi Reddy was shifted to Warangal after he was killed in a police encounter at Koyyuru in undivided Karimnagar district 25 years ago.

The judge said the issue of the inquest to be conducted only by the judicial magistrate will be examined at a later stage. The main issue presently was whether to conduct the PME examination again and ascertain precise causes of the death of the slain Maoist.



## **NHRC directs Tamil Nadu chief secretary to ensure basic amenities are provided to ex-Manjolai workers**

<https://www.msn.com/en-in/news/India/nhrc-directs-tamil-nadu-chief-secretary-to-ensure-basic-amenities-are-provided-to-ex-manjolai-workers/ar-AA1v9SVS>

23h • 2 min read

TIRUNELVELI: The National Human Rights Commission (NHRC) directed the Tamil Nadu chief secretary to ensure that all basic amenities including water, electricity, medical facilities, education, transportation and rations distribution, are provided to the former Manjolai tea estate workers and instructed him to file an action taken report within six weeks. The commission gave the directions while hearing a case filed by Puthiya Tamilagam founder Dr K Krishnasamy on Monday.

The NHRC observed that their investigation team had found that the allegations levelled by the workers about disruption in provision of essential facilities such as food grains, dispensary, electricity, and public transport were true. "The commission has considered the findings of its investigation division and notices that the Madurai Bench of the Madras High Court has maintained a "status quo," thereby halting evictions until the case was resolved.

Further, with regard to the matter of cancellation of VRS orders, issued by the BBTCL, and rehabilitation of the individual workers, the same are under consideration before the forest bench of the high court. However, the enquiry has ascertained facts of disruption/reduction of essential services, which in fact are basic human necessities essential to lead a dignified life," the commission said.

"The commission directs the Tamil Nadu chief secretary to look into the matter and ensure that all basic amenities including water, electricity, medical facilities, education, transportation, rations distribution, and other welfare schemes of the state and central governments be provided to all the workers/residents and their family members residing in the Singampatti/Manjolai Tea Estates Forest area. Action taken report in the matter should be presented before the commission within six weeks of this direction," it said.

## **NHRC directs TN govt to restore basic amenities for Manjolai tea estate workers**

<https://www.thenewsminute.com/tamil-nadu/nhrc-directs-tn-govt-to-restore-basic-amenities-for-manjolai-tea-estate-workers>

*Though the Madurai Bench of the Madras High Court has issued a stay on evictions, NHRC expressed concern over the disruption of basic necessities after a Commission visited the area between September 8 and 13, recording statements from affected workers, union leaders, and government officials.*

Edited by: [Sukanya Shaji](#) Published on: 03 Dec 2024, 5:17 pm

The National Human Rights Commission (NHRC), on Monday, December 2, directed the Chief Secretary of Tamil Nadu to ensure basic amenities to former workers of the Manjolai Tea Estate who were forced to evict their homes. This directive comes after an on-the-spot investigation revealed disruptions in essential facilities including water, electricity, medical access, transportation, rations, and education by the Bombay Burmah Trading Corporation Limited (BBTCL), which has been operating the Manjolai tea estate since 1929.

“The documentary evidence available and the statements of the witnesses reflect numerous contradictions with reference to the actual number of victims, allegations levelled with regard to notification of memorandum of settlement (MoS) and voluntary retirement scheme rolled out by the BBTCL, coerced agreement between the BBTCL and its workers on the MoS, disruption in the supply of essential facilities like electricity, transport, etc., rehabilitation of displaced workers, and resettlement package to the workers,” the NHRC order reads.

On May 30, 2024, BBTCL abruptly announced its decision to cease functioning. The workers, most of them Dalits, were asked to vacate the five villages – Manjolai, Kakkachi, Naalumukku, Oothu and Kuthiraivetti—collectively called Manjolai Estates, located at an altitude ranging between 1,034 and 1,400 meters. The company asked the workers to accept a Voluntary Retirement Scheme (VRS), vacate their homes, and collect their dues and bonuses. But the workers protested the arbitrary eviction and the NHRC initiated a probe after K Krishnasamy, founder of the Puthiya Tamilagam Party, filed a complaint.

Stating that approximately 1000 families residing in the Manjolai village were forced to leave, he alleged that the BBTCL, which holds a 99-year lease on the Manjolai forest area, is pressuring villagers to vacate their homes before the lease expires in 2028. He also alleged that the BBTCL, with the connivance of the state government, has closed

its factory operations, and is cutting off essential services like electricity and water supply to the villagers.

Though the Madurai Bench of the Madras High Court has issued a stay on evictions, NHRC expressed concern over the disruption of basic necessities after a Commission visited the area between September 8 and 13, recording statements from affected workers, union leaders, and government officials. The NHRC Commission's findings indicate that the BBTCL allegedly cut off electricity and water supply to Manjolai and surrounding villages, blaming natural disasters.

“...the enquiry has ascertained facts of disruption/reduction qua essential services like water, electricity, transportation, medical facilities, ration distribution etc. which are basic human necessities essential to lead a dignified life,” the NHRC Commission observed. It gave the Tamil Nadu government six weeks to ensure the restoration of essential services and the provision of welfare schemes to the residents of the Manjolai Estate. The Commission also directed the Chief Secretary to present an action taken report to the within six weeks.

## **NHRC takes suo motu note of a woman s suicide in Hyderabad**

<https://asianews.network/nhrc-takes-suo-motu-note-of-a-womans-suicide-in-hyderabad/>

Reportedly, the woman had called up her husband over the phone on November 26 that she did not want to stay there and would end her life as the man was subjecting her to sexual harassment.

The Statesman December 3, 2024

NEW DELHI – The National Human Rights Commission has taken suo motu cognisance of a media report about a woman committing suicide alleging sexual harassment by a man in the Raidurgam area of Hyderabad in Telangana on November 27.

The victim from Odisha was purportedly brought to the city through middlemen for surrogacy under a deal of Rs 10 lakh with her husband. She was made to stay in a separate flat alone away from her husband in the city.

It observed that the contents of the media report, if true, raise a serious issue of violation of the human rights of the victim woman. It has issued notices to the Chief Secretary and the Director General of Police, Telangana calling for a detailed report including the status of the FIR registered in the matter within two weeks.

The Commission would also like to know from the police authorities if there were any complaints from the people regarding harassment of women in the name of surrogacy in the State.

According to the media report, carried on November 28 , the 25-year-old victim woman from Odisha died by committing suicide allegedly to escape sexual harassment by a man.

The husband of the victim stayed nearby at a different accommodation along with a four-year-old son.

Reportedly, the woman had called up her husband over the phone on November 26 that she did not want to stay there and would end her life as the man was subjecting her to sexual harassment.

03 December 2024

## **Telangana Court Requires Bodies Of Slain Maoists To Be Preserved**

<https://evrimagaci.org/tpg/telangana-court-requires-bodies-of-slain-maoists-to-be-preserved-75205>

### **High Court ruling follows allegations of police misconduct during controversial encounter**

The Telangana High Court recently made headlines by ordering the police to keep intact the bodies of seven Maoists who were killed during what has been categorized as police encounters. This significant judicial outcome stems from serious allegations surrounding the conduct of the police and the circumstances leading to the deaths.

The court's decision emerged from a petition presented by Kalavala Iamma Meena, the wife of one of the deceased Maoists, Mallaiah. Her petition alleged misconduct on the part of police officials who were accused of staging the encounter after subjecting the Maoists to torture. She demanded thorough investigations and requested the bodies be preserved for autopsy and examination.

Justice B. Vijaysen Reddy presided over the case and recognized the necessity for proper inquiry amid the gravity of the allegations posed against law enforcement. During the proceedings, the court learned from the government's representatives, including the Director-General of Police, Jitender, who confirmed autopsies were performed compliant with regulations set by the National Human Rights Commission (NHRC) and directives from the courts. Jitender described the claims made by the petitioners as speculative and unfounded.

On Sunday, the police officials had been involved in combing operations following violent incidents attributed to the Maoists, particularly the brutal murder of two tribal individuals they labeled police informers. The reported clash, which resulted in the deaths of seven Maoists, included noted members of the banned CPI (Maoist) group, one of whom had a bounty of ₹20 lakh on their head.

Further complicity arose when civil rights activists raised suspicions of foul play, arguing the Maoists might have been poisoned before police engaged them in what was termed as armed confrontation. The authorities have dismissed these allegations, asserting their actions were justified under the circumstances they faced. The police reported being fired upon first, justifying their return fire which led to the fatal outcomes.

The court has now ordered the preservation of Mallaiah's body until Thursday to conclude the inquiry satisfactorily. It mandates the local police to submit comprehensive reports and explanations about the operational procedures involved during the

encounters. A Deputy Superintendent of Police from the region has been assigned to assist with this investigation as public pressure builds for accountability.

This ruling and the events surrounding it highlight the tensions inherent within enforcement operations against organized insurgent groups like the Maoists, especially against the backdrop of violence and civil rights. With the families of the deceased pressing for proper recognition and examination of the events leading to their losses, this legal battle has brought forward significant questions about police conduct and the rule of law.

The situation remains sensitive as communities continue to express outrage and demand transparency from authorities during this tumultuous period. The court has recognized the multiplicity of issues at play and emphasized the importance of following due process, stating the need to balance the operational realities of law enforcement with the rights of individuals involved.

## **Telangana High Court Orders Preservation of Slain Maoists' Bodies for Further Inquiry**

<https://lawtrend.in/telangana-high-court-orders-preservation-of-slain-maoists-bodies-for-further-inquiry/>

By Law Trend December 3, 2024 10:59 AM

In a significant judicial intervention, the Telangana High Court directed the police on Monday to preserve the bodies of seven Maoists who were killed in a recent encounter in Mulugu district. This directive came following a petition from the wife of one of the deceased, raising serious allegations against the operational conduct of the police.

During the court proceedings, the petitioner claimed that the deaths were the result of torture and a staged encounter by the police on Sunday. In response, government representatives confirmed that autopsies had been conducted and recorded in accordance with National Human Rights Commission (NHRC) and court mandates, asserting that the bodies had been made available for family members to view.

Further compounding the complexity of the situation, Telangana's Director-General of Police, Jitender, addressed allegations from the state's civil rights groups that the Maoists had been poisoned before being fatally shot. He described these claims as "totally false" and provided context to the police action, citing a brutal incident just days before where Maoists had killed two tribals, labeling them as police informers.

The police chief elaborated that following the tribals' murder, police forces were conducting a combing operation in the area when they were fired upon by the Maoists using sophisticated weaponry. The police returned fire, resulting in the deaths of the seven individuals, including a high-profile Maoist leader with a bounty of Rs 20 lakh.

The High Court, acknowledging the gravity of the accusations and the need for transparency, has scheduled another hearing for Tuesday. Meanwhile, an officer of DSP rank from a neighboring district has been appointed as the investigating officer to further probe the incident.

## तेलंगाना हाईकोर्ट ने आगे की जांच के लिए मारे गए माओवादियों के शवों को सुरक्षित रखने का आदेश दिया

<https://lawtrend.in/telangana-high-court-orders-preservation-slain-maoists-bodies/>

By Law Trend December 3, 2024

एक महत्वपूर्ण न्यायिक हस्तक्षेप में, तेलंगाना हाईकोर्ट ने सोमवार को पुलिस को मुलुगु जिले में हाल ही में हुई मुठभेड़ में मारे गए सात माओवादियों के शवों को सुरक्षित रखने का निर्देश दिया। यह निर्देश एक मृतक की पत्नी की याचिका के बाद आया, जिसमें पुलिस के संचालन संबंधी आचरण के खिलाफ गंभीर आरोप लगाए गए थे।

अदालती कार्यवाही के दौरान, याचिकाकर्ता ने दावा किया कि ये मौतें रविवार को पुलिस द्वारा की गई यातना और एक फर्जी मुठभेड़ का परिणाम थीं। जवाब में, सरकारी प्रतिनिधियों ने पुष्टि की कि राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) और अदालत के आदेशों के अनुसार शवों का पोस्टमार्टम किया गया और उन्हें रिकॉर्ड किया गया, उन्होंने जोर देकर कहा कि शवों को परिवार के सदस्यों को देखने के लिए उपलब्ध कराया गया था।

स्थिति की जटिलता को और बढ़ाते हुए, तेलंगाना के पुलिस महानिदेशक, जितेन्द्र ने राज्य के नागरिक अधिकार समूहों के आरोपों को संबोधित किया कि माओवादियों को घातक गोली मारने से पहले जहर दिया गया था। उन्होंने इन दावों को “पूरी तरह से झूठा” बताया और पुलिस कार्रवाई का संदर्भ देते हुए कुछ दिन पहले ही एक क्रूर घटना का हवाला दिया, जिसमें माओवादियों ने दो आदिवासियों की हत्या कर दी थी और उन्हें पुलिस का मुखबिर बताया था।

पुलिस प्रमुख ने विस्तार से बताया कि आदिवासियों की हत्या के बाद, पुलिस बल इलाके में तलाशी अभियान चला रहे थे, तभी माओवादियों ने अत्याधुनिक हथियारों से उन पर गोलियां चलाईं। पुलिस ने जवाबी फायरिंग की, जिसके परिणामस्वरूप सात लोगों की मौत हो गई, जिसमें 20 लाख रुपये का इनाम रखने वाला एक हाई-प्रोफाइल माओवादी नेता भी शामिल था।

हाईकोर्ट ने आरोपों की गंभीरता और पारदर्शिता की आवश्यकता को स्वीकार करते हुए मंगलवार को एक और सुनवाई निर्धारित की है। इस बीच, घटना की आगे की जांच के लिए पड़ोसी जिले के डीएसपी रैंक के एक अधिकारी को जांच अधिकारी नियुक्त किया गया है।



## मारपीट मामले में कार्रवाई नहीं होने पर मानवाधिकार आयोग से की शिकायत

<https://www.bhaskar.com/local/jharkhand/garhwa/news/complaint-to-human-rights-commission-for-not-taking-action-in-assault-case-134062418.html>

गढ़वा 4 घंटे पहले

गढ़वा | सदर थाने के बायें गांव निवासी राजेश राम की पत्नी गुड्डी देवी ने **राष्ट्रीय मानवाधिकार आयोग** नई दिल्ली को आवेदन भेजकर गढ़वा थाना में प्राथमिकी दर्ज नहीं करने की शिकायत की है। उन्होंने आवेदन में उल्लेख किया है कि 11 अक्टूबर की सुबह सात बजे गोतनी प्रमिला देवी पति रंजन राम और विजय राम पिता दशरथ राम ने मेरे साथ मारपीट की। विजय राम ने चाकू से वार कर हथेली जख्मी कर दिया। वहीं उक्त लोगों द्वारा लाठी से मारकर हाथ तोड़ दिया गया।

उन्होंने यह भी उल्लेख किया है कि जब घटना की सूचना घायलावस्था में ही थाना पहुंच कर दी। बावजूद किसी प्रकार की कार्रवाई पुलिस प्रशासन की ओर से नहीं की गई। मैंने अपना इलाज सदर अस्पताल में कराई। पुनः 23 अक्टूबर को थाना पहुंच कर कार्रवाई के लिए आवेदन दिया। जिसकी रिसीविंग भी मेरे पास है। उन्होंने आवेदन में उल्लेख किया है कि इस प्रकार से थाना प्रभारी द्वारा संविधान में दिए गए अधिकार का हनन किया गया। उन्होंने आयोग से इस मामले में कार्रवाई करने की गुहार लगाई है। पीड़िता ने आवेदन की प्रति पुलिस महानिरीक्षक झारखंड, डीआईजी पलामू, एसपी गढ़वा को भी दी है।

गढ़वा थाना प्रभारी बृज कुमार ने बताया कि उक्त महिला का आवेदन थाना में लिया गया है। अगर वह आवेदन नहीं लेने की बात करती है। तो वह गलत है। आवेदन के बाद हम लोग प्राथमिक दर्ज करते हुए उक्त महिला को संपर्क करने का प्रयास कर रहे हैं। अफसर उनके घर भी गए लेकिन उससे संपर्क नहीं हो पा रहा है। महिला से फोन के माध्यम से संपर्क भी हुआ। उसे मामला जानने के लिए थाना बुलाया जा रहा है। बावजूद महिला थाना नहीं आ रही है। ऐसे में कार्रवाई करने में परेशानी हो रही है।

## शहीदों और उनके परिजनों के हित में राष्ट्रीय मानवाधिकार आयोग में केस दायर, अब तक कोई ठोस योजना बनाई

<https://www.bhaskar.com/local/bihar/darbhanga/news/a-case-has-been-filed-in-the-national-human-rights-commission-in-the-interest-of-the-martyrs-and-their-families-no-concrete-plan-has-been-made-so-far-134063137.html>

दरभंगा 4 घंटे पहले

ग्रामीण व शहीद के परिजनों की मानें तो दो कठपुतली नुमा मूर्तियों को शहीद स्मारक पर स्थापित कर दिया गया। लेकिन जमीनी स्तर पर शहीदों के परिजन आज भी सरकारी मदद के लिए इंतजार कर रहे हैं और दयनीय स्थिति में जिंदगी जी रहे हैं। ठाकुर ने दरभंगा डीएम सहित कई वरीय पदाधिकारी को शहीद स्थलों के संरक्षण एवं विकास और शहीदों के परिजनों के हित के लिए पत्र लिखा। लेकिन आज तक कोई भी अधिकारी इस मामले को गंभीरता से नहीं लिए। ठाकुर ने मांग किया है कि बिहार के सभी शहीदों के परिजनों के हित में उनके मानवाधिकारों को ध्यान में रखते योजना बनाई जाए। प्रदीप ठाकुर और बिलट दर्जी। भास्कर न्यूज। दरभंगा देश के आजादी के लिए अपनी जान कुर्बान करने वाले दरभंगा के शहीदों और उनके परिजनों के हित में समाजसेवी केशव ठाकुर ने **राष्ट्रीय मानवाधिकार आयोग** में केस दायर किया है। आवेदन में जिक्र किया है कि सरकार और सरकारी अधिकारी बिहार के शहीदों के यादों और शहीद स्थलों के संरक्षण एवं विकास एवं शहीदों के परिजनों के प्रति संवेदनशील नहीं हैं। शहीदों के परिजनों और दरभंगा के शहीद स्थलों के विकास व संवर्द्धन को लेकर सरकार की ओर से आज तक कोई ठोस योजना नहीं बनाई गई। जिसके कारण शहीदों के परिजन आज भी दयनीय स्थिति में जिंदगी जीने को मजबूर हैं। सरकार दावा करती है कि शहीदों और उनके परिजनों के लिए कई योजना बनाई गई है और शहीदों के परिजनों को उसका लाभ मिल रहा है। महात्मा गांधी के आवाह पर हुई अगस्त क्रांति के दौरान दरभंगा जिला, जाले प्रखंड के रतनपुर पंचायत में 18 अगस्त 1942 को अंग्रेजों के साथ ग्रामीणों का जबर्दस्त संघर्ष हुआ था। इसमें प्रदीप ठाकुर और मो. बिलट दर्जी अंग्रेजों की गोली से शहीद हुए। कप्पल कुमर को गोली लगी थी। गोली लगने से बहादुर ठाकुर का बायां हाथ कट कर जमीन पर गिर गया था। दर्जनों लोग जख्मी हुए थे। वहीं, 18 अगस्त 1942 को अंग्रेजों से हुई भिड़ंत के दौरान शहीद हुए प्रदीप ठाकुर और मो. बिलट दर्जी के परिवार की आज तक किसी ने सुधि तक नहीं ली।